THE VISAKHAPATNAM PORT TRUST EMPLOYEES
00(FAMILY SECURITY) REGULATIONS 1976

In exercise of the powers conferred by Section 28 of the Major Port
Trusts Act, 1963 (38 of 1963) the Visakhapatnam Port Trust Board,
with the previous approval of the Central Government as required by
sub-section (1) of Section 124 of the said Act, hereby makes the
following regulation 124 of the said Act, hereby makes the following
regulations, the same having been previously published as required
under sub-section (2) of the said Section-124 of the said Act, namely:-

These Regulations will take effect from 1-10-1976.

1. **Short Title:** Those Regulations may be called “The
   Visakhapatnam Port Trust Employee (Family Security)
   Regulations”.

2. **Application:** These Regulations shall apply to all employees of
   the Board inclusive of those who are on deputation from other
   organizations in the service of the board and those who are
   permanent employees of the Board and are on deputation for
   the time being to other organisations.

3. **Objects:** The object of those Regulations is to enable to get a
   lumpsum payment to the families of the employees who die
   while in service and who are medically incapacitated for further
   continuance in the Trust’s service.

4. **Definition:** In these Regulations, unless the context otherwise
   requires.

   (a) “Board” and “Chairman” shall have the meaning assigned to
       them under the Major Port Trusts Act, 1963.

   (b) ‘Fund’ means the Visakhapatnam Port Trust Employees’
       Family Security Fund.

   (c) ‘Committee’ means the Committee constituted under
       Regulation 6 below.

   (d) ‘Employees’ means all employees of the Board, other than
       Casual Labour.

   (e) ‘Limb’ means leg or arm.

5. **Constitution of the Fund:**

   The Board shall constitute a fund by contributions from the
   employees and the Board as under:

   (a) Every employee shall make a monthly contribution of Rs.20/
       to the fund to be recovered from his monthly pay bill.

   (b) The Board shall make an annual contribution of Rs.3 lakhs
       to the fund at such interval as may be decided upon by the
       Chairman from time to time.
(c) The interest accumulated thereon from time to time
(d) The quantum of contribution by the Board and the employees will be subject to alteration by the Board in the light of the average annual number of casualities from time to time.

6. Administration of the Fund
a) A committee consisting of three Officers nominated by the Chairman shall administer the fund.
b) The accumulations in the fund shall be invested by the Committee in the manner prescribed by the Chairman from time to time.

7. **Advisory Committee**: An Advisory Committee consisting of three Officers of the Management other than those nominated for administering the scheme and three representatives of the employees shall be constituted by the Chairman to advise him on the administration of the Scheme.

8. Quantum of Assistance: (A) A lumpsum payment of Rs.20,000/- shall be paid:
i) to the nominee of every employee who dies due to accident while on duty or who dies while on duty for any other cause.
ii) to the employee who becomes totally disabled due to the accident while on duty by the loss of two limbs or by the loss of two eyes.
b) A lumpsum payment of Rs.15,000/- shall be paid to the nominee of the employee who dies while in service but not on duty.
c) In the absence of a nominee, the amount shall be paid to the person to whom the pensionary benefits are normally payable. For this purpose P.F. nomination holds good.

9. In respect of an employee who superannuates or who is compulsorily retired, discharged, dismissed or removed from service or who resigns his post, his monthly contribution without interest shall be refunded to him.

10. General: (a) The payment from the fund shall be in addition to the other terminal benefits if any to which the family of the deceased or the medically incapacitated employee is entitled to.
b) The procedure for the payment shall be as laid down by the Chairman from time to time.
c) The contribution made by the employee to the Fund shall be refunded except as provided for in Regulation 9 above.
d) The decision of the Chairman shall be final in respect of all matters connected with the fund.